GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 2191
(TO BE ANSWERED ON 04.08.2022)

EXTRA ATTEMPTS IN EXAMS

2191 SHRI SHAKTISINH GOHIL:

Will the **PRIME MINISTER** be pleased to state:

(a) whether the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice has recommended about extra attempt (Compensatory Attempt and Corresponding age relaxation) in exams due to COVID-19 pandemic;
(b) whether Government has accepted these recommendations; and
(c) the details of the actions taken by Government in case of UPSC exam?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): Based on the judgments passed by the Hon'ble Supreme Court in the writ petitions filed by some CSE candidates and in light of the views expressed by the Department related Parliamentary Standing Committee, the matter has been duly considered in the Department of Personnel and Training and it has not been found feasible to consider any change in the existing provisions regarding number of attempts and age-limit in respect of the CSE.

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